

the State Governments constantly monitor the performance of units in the small scale sector. In relation to units in the medium sector, the DGTD as well as administrative Ministries take similar action.

The main problems faced by industrial units both in the small scale sector and medium sector relate to shortages of raw materials and infrastructural inputs, power shortage, financial constraints, labour unrest, recession in market demand, etc. The State Governments and the DC (SSI) on the one hand and the DGTD and the administrative Ministries on the other, take appropriate remedial action to solve the problems and redress the grievances of industrial units in the small scale sector and medium sector.

#### Entry of Big Houses into Banned List

5086. SHRI RAM VILAS PASWAN :  
SHRI RASHEED MASOOD :  
PROF. AJIT KUMAR MEHTA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have decided to allow multinational and monopoly houses to enter the manufacturing line even in the banned list without any export obligation ; and

(d) if so, details thereof stating the consideration which weighed with Government to take the decision ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) : (a) No, Sir.

(b) Does not arise.

#### Arrest of A Home Guard in Chandigarh

5087. SHRI RAM VILAS PASWAN :  
SHRI VIJAY KUMAR YADAV :  
SHRI CHITTA BASU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to a press report appearing in 'Indian Express' dated 5th January, 1982 highlighting the manner in which a Home Guard sepoy was arrested and tortured in Chandigarh ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) :  
(a) The Government have seen the Press Report published in the Indian Express dated the 5th January, 1982.

(b) The Union territory Administration of Chandigarh have reported that Home Guard Sepoy, Shri Gurdev Singh, was arrested under section 41(1) of Code of Criminal Procedure. They have denied that Shri Gurdev Singh was tortured. However, Shri Gurdev Singh has filed a criminal complaint against six police officials alleging torture. The matter is *sub-judice*.

#### Strike in Jessop & Co., Calcutta

5088. SHRI RAM VILAS PASWAN :  
SHRI R.R. BHOLE :  
SHRI RAM PYARE PANIKA :  
SHRI SOMJIBHAI DAMOR :

**SHRI SHEO SHARAN  
VERMA**

**SHRI BAGUN SUM-  
BRUI :**

Will the Minister of **INDUSTRY** be pleased to state :

(a) whether Government are aware that SC/ST employees of Jessop & Co. Ltd. went on hunger strike from February 12, 1982 as the management failed to redress their grievances and that before going on hunger strike their Co-ordination Committee had duly given an advance notice of their intention to do so ; and

(b) if so, what steps have been taken by Government to get the grievances of the Scheduled Caste/Scheduled Tribe employees of Jessop and Co. Ltd. redressed and to their strike?

**THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATI TIWARI) :** (a) and (b). The Government are aware of the relay hunger strike being undertaken by some persons near the gate of the factory of Jessop & Company at Dum Dum, West Bengal. The interests of the Scheduled Caste/Scheduled Tribe employees of Jessop are represented by the Jessop' Depressed Classes League who are not participating in this relay hunger strike and they have intimated this fact in writing. The main demand of the Co-ordination Committee is that the entire backlog of the reservation-quota should be filled up for these categories of employees in six months. This, according to the management of the company, is not possible because 90% of the Jessops' employees were recruited before 1973 when the company was in the Private sector. Now Jessop has got a substantial surplus manpower and have been incurring losses for some years. In spite of this, the management discussed at bi-partite and tri-partite level

with the concerned SC/ST employees on the 5th, 19th and 26th February 1982 and the 1st of March, 1982. The Assistant Labour Commissioner, Government of West Bengal, in the conciliation meeting on 26th February 1982, requested the agitators to withdraw their relay hunger strike and seek amicable settlement through bi-partite discussions. Although the management agreed with the proposal, the agitators have not yet paid any heed to it. Besides, the issues raised and to be settled are within the competence of the management of the public sector company.

#### **Meeting of National Development Council to Re-order Plan Priorities**

5089. **SHRI S. M. KRISHNA :** Will the Minister of **PLANNING** be pleased to state :

(a) whether a meeting of the National Development Council was recently held for re-ordering of plan priorities in the wake of rising prices and increased defence burden ;

(b) if so, whether gearing up of administrative machinery to ensure timely implementation of projects and proper financial management was also considered at this meeting; and

(c) if so, the net results of this discussion and the reaction of the Chief Ministers thereto ?

**THE MINISTER OF PLANNING (SHRI S. B. CHAVAN) :** (a) No, Sir. The National Development Council in its meeting held on March 14, 1982 reviewed *inter alia* the progress in the implementation of the Sixth Plan in the first two years of the Plan.

(b) Such aspects of the Plan as timely implementation of projects and proper financial management